†[मौलाना एम० फारूकी : पूरी लाइब्रेरी की मिल्कियत के बारे में तो यह सवाल होगा कि बह यू० के० की मिल्कियत है या हिन्दुस्तान की है। लेकिन क्या यू० के० गवर्नमेंट इसकी इजाजत नहीं देगी कि जो हमारा लिटरेचर हिन्दुस्तान से गया है, उसकी फोटो लेने का खुद इतिजाम करें?]

DR. MONO MOHAN DAS: That question will arise only afterwards, for we are now fighting for the library itself. We contend that we are the owners of this library.

SHRI M. VALIULLA: Is it the contention of the British Government that in the matter of the ownership of this library we are on a par with any other stranger country in the world? Is there to be no special advantage for India because it was all taken from India?

DR. MONO MOHAN DAS: As I have said already, negotiations are going on among the three governments, the U. K. Government, the Pakistan Government and the Government of India. There is no other government concerned in this matter.

SHRI H. C. DASAPPA: May I know, Sir, whether the Government of India possesses a copy of the catalogue of all the books and manuscripts in this library?

DR. MONO MOHAN DAS: I am not sure

POST-WAR RECONSTRUCTION FUND

*627. SHRIMATI MAYA DEVI CHETTRY: Will the Minister for DEFENCE be pleased to state:

- (a) the amount collected for the Post-War Reconstruction Fund and the amount so far spent from that fund for the welfare of exservicemen and their families;
- (b) whether any amount of that fund is lying with the Central Government; if so, what is that amount; and
- (c) whether Government are going to establish a T. B. Hospital for ex-servicemen and their families with this amount?

fHindi transliteration.

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) A sum of Rs. 13,32,96,000 was initially collected for the Post War Reconstruction Fund. Out of this sum Rs. 2,66,59,200 were transferred to the Armed Forces Reconstruction Fund for the benefit of serving personnel; and from the balance, the shares of Pakistan, Nepal and Sikkim were transferred to those Governments. Out of the remaining amount. which was India's share of the Post War Reconstruction Fund, the State Governments have spent up to the 31st March 1956, Rs. 4,44,38,711 for the welfare of ex-servicemen and their families.

to Questions

(b) A sum of Rs. 39,69,886, which is the share of certain Part 'B' and 'C States, and which could not be distributed to those States so far, is in the custody of the Central Government.

(c) No, Sir.

SHRIMATI MAYA DEVI CHETTRY: May I know, Sir, the amount allotted to each of the States for the welfare of ex-servicemen and their families out of this Post War Reconstruction Fund?

SARDAR S. S. MAJITHIA: As I have said, a sum of Rs. 4,44,38,711 has already been spent by these States, by the 31st of March 1956. They have a council functioning which is presided over by the Governor and which has got five members, three of whom are nominated by the Governor and two by the Chief of the Army Staff and they administer this fund under the Charitable Endowments Act and they are fully conversant with what they are doing.

DR. D. H. VARIAVA: The hon. Minister stated that some amount has not yet been distributed to the Part 'B' and Part 'C States. After this reorganisation of the States, how will this sum be distributed? Will it go to the same places -or to different places?

SARDAR S. S. MAJITHIA: Well, these adjustments will be made. Actually the fund belongs to that particular area and it will get due consideration.

SHRI MAHESH SARAN: What is the total amount of India's share in this Fund?

SHMMATI MAYA DEVI CHET-TRY: Sir, after retirement, these ex-servicemen fall ill and are affected by dangerous diseases like T. B. When the funds are lying idle with the Centre and the States, what is the difficulty in establishing a T. B. Hospital for these poor ex-servicemen?

SARDAR S. S. MAJITHIA: Unfortunately, T. B. does not come under the purview of this Fund as this is primarily meant lor rehabilitation and such other help as this body presided over by the Governor may think of: If particular cases are taken up to this body, they will certainly give due consideration.

SHRI MAHESWAR NAIK: The hon. Minister said that funds earmarked for Part B and Part C States could not be distributed. May I know the reason for this particular money not being distributed to the Part B and Part C States?

SARDAR S. S. MAJITHIA: There is no particular reason but there were certain difficulties. We had to check up about the number of men who joined the Services from the particular States and this became difficult due to the reorganisation, for example, certain parts of the States having been split up and joined to other States. That was the reason due to which we could not really distribute the money.

SHRIMATI MAYA DEVI CHET-TRY: If there is no provision for establishing a T. B. hospital for such persons, may I know whether there is any possibility of reserving a few beds in existing T. B. hospitals for these ex-servicemen?

SARDAR S. S. MAJITHIA: Speaking off-hand—I would not vouchsafe for the correctness—there are certain beds already reserved for the soldiers.

लाटरिया

to Quistions

*६२८. श्री नवाब सिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे :

- (क) क्या कुछ राज्यों में राज्य सरकारें लाटरी खोलने का काम कर रही हैं; यदि हां, तो किन किन राज्यों में; ग्रौर
- (ख) राज्य सरकारों द्वारा लाटरियों को चलाये जाने के बारे में सरकार की क्या नीति है ?

t [LOTTERIES

*628. SHRI NAWAB SINGH CHAUHAN: Will the Minister for Home Affairs be pleased to state:

- (a) whether State Governments are conducting lotteries in any States; it so, in which States; and
- (b) what is the policy of the Government in regard to running of lotteries by State Governments?]

मंत्री, गृह-काय मंत्राल यं (श्री बी० एन० दातार): (क) केवल एक राज्य को छोड़कर किसी ग्रीर राज्य में राज्य सरकार द्वारा लाटरी नहीं चलाई जाती है।

(ख) केन्द्रीय सरकार की नीति लाटरी को निरुत्साहित करना है।

ttTHE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Except for one State other States are not conducting lotteries.

(b) The policy of the Central Government is to discourage the running of the lotteries.]

श्री नवाब सिंह चौहान: क्या किसी एक राज्य ने केन्द्रीय सरकार से लौटरी चलाने की इजाजत ली है; अगर ली है, तो वह किस लिये चलाई जा रही है?

SHRI B. N. DATAR: Sir, in only one State was a lottery being organised on behalf of the State; the other States were not organising any lottery.

SHRI R. U. AGNIBHOJ: What is that State?

fEnglish translation.